

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No.441 /2003

This, the 10th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Hon'ble Mr. J.P. Shukla, Member (A)

Dr. Ram Kishan Gupta, aged about 63 years, son of late Shri Sabhajit Gupta, resident of 98, Vijay Nagar Colony, Kanpur Road, Lucknow.

Applicant.

By Advocate: Shri S.P. Singh

Versus

1. Union of India, through the Secretary to the Government of India, Ministry of Railway, New Delhi.
2. The Chairman, Railway Board, New Delhi.
3. The Secretary (Establishment), Railway Board, New Delhi.
4. The General Manager (Personnel), Northern Railway Headquarters Office, Baroda House, New Delhi.
5. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow

Respondents.

By Advocate: Shri N.K.Agrawal


Order (Oral)


By Hon'ble Mr. Shankar Raju, Member (J)

Applicant, a retiree, seeks certain payments on account of fixation and MCA etc. as reflected in amendment carried out. Though, it is resisted by the respondents on the ground of limitation as payment of pay and allowances being a recurring cause of action, in the light of substantial justice to be imparted, objection is over ruled.

2. In the light of the above, as the chart regarding dues has been filed along with the amended O.A., the disputed question of fact cannot be gone into by this Tribunal. Respondents are directed to re-examine the claim of the applicant regarding pending arrears minus the amount, which have already been paid by a reasoned order within a period of three months from the date of receipt of copy of

this order. No costs


(J.P. Shukla)
Member (A)


(Shankar Raju)
Member (J)